

ITEM NO.3

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).8386/2024

(Arising out of impugned final judgment and order dated 18-06-2024 in CRLP No.5125/2024 passed by the High Court of Karnataka at Bengaluru)

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

BHAVANI REVANNA

Respondent(s)

IA No.136491/2024 - EXEMPTION FROM FILING O.T.

Date : 18-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Aman Panwar, A.A.G.
Mr. V. N. Raghupathy, AOR
Mr. Shivam Singh Baghel, Adv.
Mr. Akash Panwar, Adv.

For Respondent(s) Mr. Balaji Srinivasan, AOR
Mr. Nishanth AV, Adv.
Mr. Shreyas Ranjan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The State of Karnataka is aggrieved by the order dated 18.06.2024, passed by the High Court of Karnataka at Bengaluru, granting anticipatory bail to the respondent, who is a woman of about 55-56 years of age. The allegations pertain to the alleged abetment of an offence under Sections 364A and 365 read with Section 34 of IPC alleged to have been committed by her son.

2. It is not in dispute that the principal accused has been arrested and subjected to the custodial interrogation. So far as the respondent is concerned, learned Additional Advocate General for the State of Karnataka does not dispute the fact that the investigation is complete and the chargesheet has already been filed in the instant case.

3. That being so, we are satisfied that no case to interfere with the impugned order, granting pre-arrest bail to the respondent herein, is made out.

4. The Special Leave Petition is, accordingly, dismissed.

5. As a result, the pending interlocutory application stands disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR